

**BANKING LAWS (AMENDMENT)
BILL***

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and the Banking Regulation Act 1949.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and the Banking Regulation Act, 1949.

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

16.02 hrs.

ANTI-DEFECTION BILL*

PROF. SAIFUDDIN SOZ (Bara-mulla) : I beg to move for leave to introduce a Bill to eradicate the mal-practice of political defections.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to eradicate the mal-practice of political defection.

The motion was adopted

PROF. SAIFUDDIN SOZ : I introduce the Bill.

16.03 hrs.

**HINDU SCRIPTURES AND OTHER
RELIGIOUS LITERATURE
(REVIEW AND AMENDMENT
BILL) CONTD.**

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the motion moved by Shri Rajnath Sonkar Shastri on 24th February, 1984.

The time allotted for this Bill was four hours, we have already taken three hours and thirty eight minutes; the balance time left is only twenty-two minutes.

Now, Shri Vridhi Chand Jain.

16.03 hrs.

[**DR. RAJENDRA KUMARI BAJPAI**
in the Chair]

श्री वृद्धि चन्द्र जैन (वारमेर) : उपाध्यक्ष महोदय, हिन्दू धर्म ग्रन्थ तथा ग्रन्थ साहित्य (पुनरीक्षण एवं संशोधन) विधेयक जो श्री राजनाथ सोनकर शास्त्री जी ने इस सदन में प्रस्तुत किया है उसके सम्बन्ध में, मैं अपने विचार प्रस्तुत करना चाहता हूँ। संविधान के जो विभिन्न अनुच्छेद हैं:- (14), (15), (17), (23), (25) इत्यादि उनमें स्पष्ट है कि अनटचेबिलिटी को एवालिग कर दिया गया है। आर्टिकल (23) जो है :

That is about Right against Exploitation-prohibition of traffic in human beings and forced labour.

मेरे कहने का मतलब यह है कि संविधान के जो भी आर्टिकल्स हैं उनके विरुद्ध कहीं किसी भी लिटरेचर में कोई प्रावधान है तो उसके बारे में हमें गहराई से सोचने की आवश्यकता है कि हम उसके संबंध में

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